



This is a digitally signed Gazette, to verify click here.
<https://rajpatra.hp.gov.in>

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शुक्रवार, 10 जुलाई, 2026 / 19 आषाढ़, 1948

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Dated 8th July, 2026

No. HHC/Admn.3(388)/94-II.—03 days commuted leave *w.e.f.* 04-06-2026 to 06-06-2026, with permission to suffix Sunday fell on 07-06-2026, is hereby sanctioned, *ex-post-facto*, in favour

of Shri Ramesh Chand Sharma, Assistant Registrar of this Registry.

Certified that Shri Ramesh Chand Sharma has joined the same post and at the same station from where he had proceeded on leave after expiry of the above leave period.

Certified that Shri Ramesh Chand Sharma would have continued to officiate the same post of Assistant Registrar but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Shimla, 7th July, 2026

No. HHC/Admn.16(13)74-XII.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Ms. Mahima (HIM/352/2025), Ms. Kalpna (HIM/330/2024), Kumari Ranjana (HIM/247/2014), Sh. Abhishek (HIM/749/2023), Ms. Rajni Kumari (HIM/559/2022), Ms. Ritika Thakur (HIM/184/2023) Ms. Meena Kumari (HIM/898/2023), Ms. Veena (HIM/422/2024), Ms. Ritika Sharma (HIM/292/2024) and Sh. Ajay Kashyap (HIM/702/2022), Advocates, as Oath Commissioners, at District Courts, **Chakkar**, Shimla, for a period of two years with immediate effect, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Sd/-
Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Dated 7th July, 2026

No. HHC/Estt.3(406)/95-II.—03 days commuted leave on and *w.e.f.* 10-06-2026 to 12-06-2026, with permission to suffix second Saturday and Sunday fell on 13-06-2026 & 14-06-2026, is hereby sanctioned, *ex-post-facto*, in favour of Shri Gopal Sawroop Kaushal, Deputy Registrar of this Registry.

Certified that Shri Gopal Sawroop Kaushal has joined the same post and at the same station from where he proceeded on leave after expiry of the above leave period.

Certified that Shri Gopal Sawroop Kaushal would have continued to officiate the same post of Deputy Registrar but for his proceeding on leave.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Shimla, 8th July, 2026

No. HHC/Admn.16(10)74-VII.—Hon'ble the Chief Justice, in exercise of the powers vested in him U/S 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Sh. Sanju (HIM/136/2022), Advocate, as Oath Commissioners at Kullu, District Kullu, H.P., for a period of two years *w.e.f. 15-07-2026*, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Sd/-
Registrar (Administration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

NOTIFICATION

Shimla, 8th July, 2026

No. HHC/Admn.3(388)/94-II.—03 days commuted leave *w.e.f.* 04-06-2026 to 06-06-2026, with permission to suffix Sunday fell on 07-06-2026, is hereby sanctioned, *ex-post-facto*, in favour of Shri Ramesh Chand Sharma, Assistant Registrar of this Registry.

Certified that Shri Ramesh Chand Sharma has joined the same post and at the same station from where he had proceeded on leave after expiry of the above leave period.

Certified that Shri Ramesh Chand Sharma would have continued to officiate the same post of Assistant Registrar but for his proceeding on leave.

By order,

Sd/-
Registrar General

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**NOTIFICATION***Shimla, 8th July, 2026*

No. HHC/GAZ/14-443/2025.—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 03 days commuted leave *w.e.f.* 18-06-2026 to 20-06-2026 in favour of Ms. Simran, Civil Judge-*cum*-JM (8), Shimla.

Certified that Ms. Simran had joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Simran would have continued to hold the post of Civil Judge-*cum*-JM (8), Shimla, but for her proceeding on leave for the above period.

By order,

Sd/-

*Registrar General***HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001****NOTIFICATION***Shimla, the 22nd June, 2026*

No. HHC/Admn. 6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Senior Civil Judge-*cum*-CJM, Chamba as Drawing and Disbursing Officer in respect of the Court of Civil Judge-*cum*-JMFC, Dalhousie and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Court under Major head "2014 Administration of Justice" till Ms. Shubhangi Joshi, Civil Judge-*cum*-JMFC, Dalhousie returns from leave.

By order,

Sd/-

*Registrar General.***FINANCE (PENSION) DEPARTMENT****OFFICE MEMORANDUM***Shimla-2, 9th July, 2026*

Subject.— Coverage of State Government servants, who were recruited against the posts/vacancies advertised/notified for recruitment on or before 15-05-2003, under the CCS (Pension) Rules, 1972.

No. Fin (Pen)A(1)-1/2020.—(1) The undersigned is directed to say that the State Government has made the CCS (Pension) Rules 1972, inapplicable for all appointments made on or

after 15-05-2003 *vide* Notification No. Fin(Pen)A(3)-1/96, dated 15-05-2003. The Contributory Pension Scheme (CPS), now called National Pension System (NPS) was introduced for all the Government servants who were appointed on or after 15-05-2003 *vide* Notification No. Fin(Pen)A(3)-1/96, dated 17-08-2006.

(2) However, in the year, 2023, the State Government has restored the CCS (Pension) Rules, 1972 (OPS), *w.e.f.* 01-04-2023, *vide* notification No. Fin(Pen)A(3)-1/2023, dated 04-05-2023. The Government employees appointed between the period 15-05-2003 to 31-03-2023, including retired NPS Government servants and family member(s) of the Government servants, who had died during the relevant period, were given an option, either to opt for the Old Pension Scheme (OPS) or the National Pension System (NPS) *vide* Office Memorandum No. Fin (Pen)A(3)-1/2023, dated 04-05-2023.

(3) Even after restoration of the Old Pension Scheme, the representations have been received from the Government servants appointed on or after 15-05-2003 for grant of benefit of pension scheme under the CCS (Pension) Rules, 1972 on the analogy of Government of India instructions contained in the O.M. No. 57/05/202-P&PW(B), dated 03-03-2023.

(4) The Government of India *vide* O.M. No. 57/05/202-P&PW(B), dated 03-03-2023 has decided that in all cases where the Central Government civil employees are appointed against the post or vacancy which was advertised/notified for recruitment/appointment, prior to the date of notification for National Pension System (NPS) *i.e.* 22-12-2003 and they are covered under the National Pension System on joining service on or after 01-01-2004, may be given a one-time option (**Annexure-I**) to be covered under the CCS (Pension) Rules, 1972.

(5) Now, after due consideration of the matter, the Government has decided that the Government servants who have been appointed against the posts or vacancies, which were advertised/notified for recruitment/appointment prior to 15-05-2003, may be given one-time option for coverage under the CCS (Pension) Rules, 1972. This option may be exercised by the covered Government servant latest by 31-10-2026.

(6) The Government servant who is eligible to exercise option in accordance with Para-5 above, but does not exercise the option within stipulated date, shall continue to be covered under the relevant pension scheme as opted by him in accordance with the Standard Operating Procedures issued *vide* OM No. Fin(Pen)A(3)-1/2023, dated 04-05-2023.

(7) The option once exercised shall be final and irrevocable.

(8) The case of the Government servant regarding coverage under the CCS (Pension) Rules, 1972, based on the option exercised by him/her, shall be placed before the Appointing Authority of the post(s) for which such an option is being exercised, for consideration, in accordance with these instructions. In case the Government servant fulfils the conditions for coverage under the CCS (Pension) Rules, 1972, in accordance with these instructions, necessary order in this regard shall be issued latest by 31-12-2026. The NPS account of such Government servant shall consequently, be closed *w.e.f.* 28-02-2027.

(9) The Government servant, who exercise the option to switch over to the pension scheme under CCS (Pension) Rules, 1972, shall be required to subscribe to the General Provident Fund (GPF), if not already subscribed in terms of Standard Operating Procedures issued *vide* OM No. Fin(Pen)A(3)-1/2023, dated 04-05-2023.

(10) The corpus in the NPS account of the Government servant, shall be adjusted as under:—

- (i) **Adjustment of Employees' contribution in the Accounts.**—Amount may be credited to an individual's GPF account, and the account may be re-casted, permitting up-to-date interest (Authority-FR-16 & Rule 11 of GPF Rules).
- (ii) **Adjustment of Government contribution under NPS Accounts.**—The amount of Government contribution may be (-) Dr to the Government account under Major Head 2071- Pension and other Retirement Benefits, Sub Major Head 01-Civil, Minor Head 911-Deduct Recoveries of over payment, Sub Minor Head 01-Recovery on account of accumulated pension wealth in respect of National Pension System subscribers.
- (iii) **Adjustment of increased value of subscription on account of appreciation of investments (Dividend).**—The amount of dividend may be credited to the Government account under Major Head 0071-Contributions and Recoveries towards Pension and other Retirement Benefits, Sub Major Head 01-Civil, Minor Head 800-Other Receipts, Sub Minor Head 02-Accumulated dividend on Government and employee's contribution under National Pension System.
- (11) **These instructions may be brought to the notice of all concerned for necessary action.**

By order,

Principal Secretary (Finance).

Annexure-I

Option for coverage under CCS (Pension) Rules, 1972

I, _____ designation _____ Office/Department _____ hereby exercise an option today on _____ for coverage under the Central Civil Services (Pension) Rules, 1972, in terms of Government Office Memorandum No. Fin(Pen)A(1)-1/2020, dated _____

This Option exercised by me shall be final and irrevocable.

Date of	Signature of Subscriber	_____
Option _____	Name	_____
	Designation	_____
	PRAN	_____
	PMIS No.	_____
	IP No.	_____
	Office in which employed	_____
	Telephone No.	_____

SOCIAL JUSTICE & EMPOWERMENT DEPARTMENT

NOTIFICATION

Shimla-171002, the 2nd June, 2026

No. SJE-A-F(10)-19/2000-L.—In exercise of the powers conferred under Section-4(1) of Juvenile Justice (Care and Protection of Children) Act, 2015 and Rule-3 of the Himachal Pradesh

Juvenile Justice (Care and Protection of Children) Rules, 2026, the Governor, Himachal Pradesh is pleased to nominate the following persons as Social Worker Member of Juvenile Justice Board for the respective Districts as shown below, for a period of 3 years from the date of issue of this notification in the following manner :—

Name of District	Name & Address S/Shri/Smt.
Chamba	Gaurav Kumar Sharma s/o Lt. Sh. Subhash Chand, Vill. Parel, Near Royel Dream Hotel, P.O. Sultanpur, Tehsil & District Chamba-176 314.
	Shilpi Sharma w/o Sh. Gaurav Kumar Sharma, Vill. Parel, Near Royel Dream Hotel, P.O. Sultanpur, Tehsil & District Chamba-176 314.
Kangra	Rajneesh Kumar s/o Sh. Surender Kumar, Vill. Deolaru, P.O. Bankhandi, Tehsil Haripur, District Kangra, HP-177 114.
Shimla	Nirnajana Kumari d/o Late Sh. Prem Singh, Vill. Frait, P.O. Shakrah, Tehsil & District Shimla-171 014.
Una	Savita Kumari w/o Sh. Prinkal, Vill. Baloh, P.O. Batuhi, Tehsil and District Una
	Kulwinder s/o Sh. Vyas Dev, V.P.O. Santokhgarh, Ward No. 5, Tehsil and District Una.
Sirmaur	Saurabh Gautam s/o Late Sh. P.D. Gautam, H. No. 505, Sainwala Mubarakpur, Near Majra, P.O. Majra, Tehsil Ponta Sahib, District Sirmaur-173 021.
Kullu	Disha w/o Sh. Vinod Kumar Guleria, Vill. Seobag, Gahar (32/71) District Kullu

The Powers, Functions and Responsibilities of the appointed Social Worker Member of the Board shall be as provision of Section 8 of the *ibid* Act and Rule -7 of the Himachal Pradesh Juvenile Justice (Care and Protection of Children) Rules, 2026.

By order,

Sd/-
(C.P. VERMA),
Secretary (SJ&E).

SOCIAL JUSTICE & EMPOWERMENT DEPARTMENT

NOTIFICATION

Shimla-171002, the 2nd June, 2026

No. SJE-A-F(10)-19/2000-L.—In exercise of the powers conferred under Section-27(1) of Juvenile Justice (Care and Protection of Children) Act, 2015 and Rule 15(2) of the Himachal Pradesh Juvenile Justice (Care and Protection of Children) Rules, 2026, the Governor, Himachal Pradesh is pleased to appoint the following persons as Chairperson/Members of Child Welfare Committee for the respective Districts as shown below, for a period of 3 years from the date of issue of this notification in the following manner :—

Name of District	Name & Address S/Shri/Smt.	Designation
Bilaspur	Nirmala Devi w/o Sh. Balwinder Singh, Vill. Manwa, P.O. Kothipura, Tehsil Sadar, District Bilaspur (H.P.).	Member (CWC)
	Aditya Mohan Kashyap s/o Sh. Purnendra Mohan, House No. 185, Roura Sector-2, Tehsil Sadar, District Bilaspur-174 001.	Member (CWC)

Chamba	Surender Kumar s/o Sh. Chain Singh, Vill. Bhagair, P.O. Bharian Kothi, Tehsil & District Chamba-176 318.	<i>Member (CWC)</i>
Kangra	Vikramjit Sharma s/o Sh. Kamlesh Kumar Sharma, Ward No. 14, Gabli Dari, Bye-Pass Road Dari, Dharamshala, Tehsil Dharamshala, District Kangra (H.P.)-176 057.	<i>Chairperson (CWC)</i>
	Miss Nareshta Kumari d/o Late Sh. Partap Singh Chawla, Vill. Sapru, P.O. Haripur, Tehsil Haripur, District Kangra-176 028.	<i>Member (CWC)</i>
Kinnaur	Subhash Chander s/o Lt. Sh. Nihal Chand, Vill. Mohal Chhitkul, Tehsil Sangla, District Kinnaur-172 106.	<i>Member (CWC)</i>
	Vijayta Chauhan w/o Sh. Man Chand, V.P.O. Pangri, Tehsil Kalpa, District Kinnaur.	<i>Member (CWC)</i>
	Vinay Kumar Negi s/o Sh. Subeer Singh, Vill. Powari, P.O. Shongthong, Tehsil Kalpa, District Kinnaur.	<i>Member (CWC)</i>
Lahaul & Spiti	Chhering Dolma w/o Sh. Prem Singh, V.P.O. Peuker Kothi Barbog, Tehsil Lahaul, District Lahaul & Spiti-175 132.	<i>Member (CWC)</i>
Shimla	Mamta Kanwar d/o Sh. Shiv Singh Kanwar, Chandel Niwas, Northoak, Sanjauli, Shimla-171 006.	<i>Member (CWC)</i>
Una	Onkar Kapila s/o Sh. Avinash Kapila, Near Maya Hotel, Ward No.3, Una, District Una (H.P.).	<i>Chairperson (CWC)</i>
	Sunil s/o Sh. Mohan Lal, Ward No. 8, Pull Wala Bazar, Near M.C. Park, Una, Tehsil & District Una-174 303	<i>Member (CWC)</i>
	Gaurav Verma s/o Sh. Parmeshwari Dass, Ward No.2, Near Shiv Mandir, V.P.O. Rampur, Tehsil & District Una.	<i>Member (CWC)</i>
	Savita Kumari w/o Sh. Manu Sharma, V.P.O. Kitpal, Tehsil Nadaun, District Hamirpur-177 038.	<i>Member (CWC)</i>
	Rajwinder Kaur w/o Sh. Harinder Singh, c/o Lt. Sh. Darshan Singh, Mohalla- Galua, Ward No. 3, P.O. Una, Tehsil & District Una-174303.	<i>Member (CWC)</i>
Kullu	Uttam Ram Parmar s/o Late Sh. Daya Ram Parmar, Vill. Chharshu, P.O. Mohal, Tehsil and District Kullu (H.P.).	<i>Chairperson (CWC)</i>
	Vijender Pal s/o Sh. Joginder Pal, Vill. Devdhar, P.O. Neoli, Tehsil and District Kullu.	<i>Member (CWC)</i>
	Tapan Mahant s/o Sh. Hominder Mahant, V.P.O. Shirar, Tehsil and District Kullu.	<i>Member (CWC)</i>
	Virender Singh s/o Sh. Kanwar Singh, Vill. Kahudhar, P.O. & Tehsil Bhuntar, District Kullu.	<i>Member (CWC)</i>

The functions and responsibilities of the appointed Chairperson/Members of the Committee shall be as per the Section 30 of the *ibid* Act and Rule 17 of the Himachal Pradesh Juvenile Justice (Care and Protection of Children) Rules, 2026.

Sd/-
(C.P. VERMA),
Secretary (SJ&E).

SOCIAL JUSTICE & EMPOWERMENT DEPARTMENT**NOTIFICATION***Shimla-171002, the 24th June, 2026*

No. SJE-A-F(10)-19/2000-L.—In exercise of the powers conferred under Section-27(1) of Juvenile Justice (Care and Protection of Children) Act, 2015 and Rule 15(2) of the Himachal Pradesh Juvenile Justice (Care and Protection of Children) Rules, 2026, the Governor, Himachal Pradesh is pleased to appoint the following persons as Chairperson/Members of Child Welfare Committee for the respective Districts as shown below, for a period of 3 years from the date of issue of this notification in the following manner :—

Name of District	Name & Address S/Shri/Smt.	Designation
Mandi	Alaknanda Handa w/o Late Dr. Naveen Kumar Handa, r/o Chhipnu, Ward No.1 Khaliar, P.O. Bijni, Tehsil Sadar, Mandi, District Mandi-175 001.	<i>Chairperson (CWC)</i>
	Manvir Singh s/o Sh. Kuldeep Singh, Village Manyana, P.O. Tilli, Tehsil Sadar, District Mandi-175 001.	<i>Member (CWC)</i>
	Vijai Kumar Kanav s/o Sh. Dandu Ram Kanav, Vill. Jamnoun, P.O. & Tehsil Baldwara, District Mandi-175 033.	<i>Member (CWC)</i>
	Chuni Lal Awasthi s/o Sh. Ganga Ram, H. No. 197 B/1, Near Mahamaya Temple, Sunder Nagar, District Mandi.	<i>Member (CWC)</i>
	Prem Singh Rana s/o Sh. Karam Singh, Vill. Kathwar, P.O. Bir Tungal, Tehsil Sadar, District Mandi-175 001.	<i>Member (CWC)</i>
Solan	Neena Verma d/o Late Sh. M.S. Verma, C/o Rajinder Singh Verma Adv., Krishana Lodge, Upper Shankli, Shimla-171 001.	<i>Chairperson (CWC)</i>

The functions and responsibilities of the appointed Chairperson/Members of the Committee shall be as per the Section 30 of the *ibid* Act and Rule 17 of the Himachal Pradesh Juvenile Justice (Care and Protection of Children) Rules, 2026.

Sd/-
(C.P. VERMA),
Secretary (SJ&E).

ब अदालत श्री डीसी राम राणा, नायब तहसीलदार व कार्यकारी दण्डाधिकारी,
उप-तहसील तेलका, जिला चम्बा, हिमाचल प्रदेश

मिसल नं० : 44 ना० तह०/वाचक/उप तह०/तेलका/2026-438

दिनांक : 03-07-2026

कुलसुमा पुत्री श्री शेर मोहमद, गांव सलोट, डाकघर बड़का, उप-तहसील तेलका, तहसील सलूणी,
जिला चम्बा (हि०प्र०) वादिया।

बनाम

आम जनता एवं ग्राम पंचायत बाड़का, विकास खण्ड सलूणी

प्रतिवादी।

विषय.—जन्म तिथि प्रविष्ट करने बारा।

इस अदालत में प्राप्त दस्तावेज क्रमश :

1. जिला पंजीकरण (जन्म एवं मृत्यु) मुख्य चिकित्सा अधिकारी चम्बा के कार्यालय पत्र संख्या:—HFW-B&D/CMO-CBA/2026-19838 Dated 25-06-2026.

2. शपथ-पत्र

3. जन्म रिपोर्ट

4. अप्राप्यता प्रमाण-पत्र

आवेदिका कुलसुमा पुत्री श्री शेर मोहमद, गांव सलोट, डाकघर बड़का, उप-तहसील तेलका, तहसील सलूणी, जिला चम्बा (हि0प्र0) की जन्म तिथि किन्हीं कारणों से पंचायत अभिलेख में दर्ज करने से रह गई है। परिणामस्वरूप पंचायत जन्म पंजीकरण रजिस्टर में आवेदिका का जन्म दर्ज न हुआ है जो नियमानुसार अनिवार्य है। इस विषय की पुष्टि शपथ-पत्र व जारी जन्म रिपोर्ट जो जिला पंजीकरण जन्म एवं मृत्यु अधिकारी चम्बा ने अपने प्रमाण-पत्र जो दिनांक 25-06-2026 को जारी हुआ है उसमें की है।

अतः सर्वसाधारण को इस नोटिस के माध्यम से सूचित किया जाता है कि कुलसुमा पुत्री श्री शेर मोहमद, गांव सलोट, डाकघर बाड़का, उप-तहसील तेलका, तहसील सलूणी, जिला चम्बा (हि0प्र0) की जन्म तिथि 01-01-1978 जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के प्रावधानों के अन्तर्गत पंचायत से सम्बन्धित अभिलेख अथवा जिला पंजीकरण (जन्म एवं मृत्यु) द्वारा अभिलेख दर्ज करने के आदेश पारित किये जाने हैं। अगर किसी भी प्रकार की कोई आपत्ति हो तो वह इस अदालत में नोटिस (इश्तहार) के एक माह के भीतर सुबह 10.00 से सायं 5.00 बजे तक अपनी आपत्ति दर्ज करवा सकता है। निर्धारित अवधि में आपत्ति न आने की सूरत में कुलसुमा पुत्री श्री शेर मोहमद, गांव सलोट, डाकघर बड़का, उप-तहसील तेलका, तहसील सलूणी, जिला चम्बा (हि0प्र0) की जन्म तिथि सम्बन्धित अभिलेख में दर्ज करने के आदेश ग्राम पंचायत सचिव बाड़का को पारित कर दिए जाएंगे।

आज दिनांक 03-07-2026 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
उप-तहसील तेलका, जिला चम्बा (हि0प्र0)।

ब अदालत श्री डीसी राम राणा, नायब तहसीलदार व कार्यकारी दण्डाधिकारी,
उप-तहसील तेलका, जिला चम्बा, हिमाचल प्रदेश

मिसल नं० : 43 ना० तह०/वाचक/उप तह०/तेलका/2026-440

दिनांक : 03-07-2026

वर्षा देवी पुत्री श्री हंस राज, गांव मतवाड, डाकघर भजोत्रा, उप-तहसील तेलका, तहसील सलूणी,
जिला चम्बा (हि0प्र0) वादिया।

बनाम

आम जनता एवं ग्राम पंचायत भजोत्रा, विकास खण्ड सलूणी

प्रतिवादी।

विषय.—जन्म तिथि प्रविष्ट करने बारा।

इस अदालत में प्राप्त दस्तावेज क्रमश :

1. जिला पंजीकरण (जन्म एवं मृत्यु) मुख्य चिकित्सा अधिकारी चम्बा के कार्यालय पत्र संख्या:—HFW-B&D/CMO-CBA/2026-17048 Dated 20-05-2026.

2. शपथ-पत्र
3. जन्म रिपोर्ट
4. अप्राप्यता प्रमाण-पत्र

आवेदक हंस राज पुत्र कर्नेल सिंह, गांव मतवाड, डाकघर भजोत्रा, उप-तहसील तेलका, तहसील सलूणी, जिला चम्बा (हि0प्र0) की पुत्री वर्षा देवी की जन्म तिथि किन्हीं कारणों से पंचायत अभिलेख में दर्ज करने से रह गई है। परिणामस्वरूप पंचायत जन्म पंजीकरण रजिस्टर में आवेदिका का जन्म दर्ज न हुआ है जो नियमानुसार अनिवार्य है। इस विषय की पुष्टि शपथ-पत्र व जारी जन्म रिपोर्ट जो जिला पंजीकरण जन्म एवं मृत्यु अधिकारी चम्बा ने अपने प्रमाण-पत्र जो दिनांक 20-05-2026 को जारी हुआ है उसमें की है।

अतः सर्वसाधारण को इस नोटिस के माध्यम से सूचित किया जाता है कि हंस राज पुत्र कर्नेल सिंह, गांव मतवाड, डाकघर भजोत्रा, उप-तहसील तेलका, तहसील सलूणी, जिला चम्बा (हि0प्र0) की पुत्री वर्षा देवी की जन्म तिथि 12-02-2019 जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के प्रावधानों के अन्तर्गत पंचायत से सम्बन्धित अभिलेख अथवा जिला पंजीकरण (जन्म एवं मृत्यु) द्वारा अभिलेख दर्ज करने के आदेश पारित किये जाने हैं। अगर किसी भी प्रकार की कोई आपत्ति हो तो वह इस अदालत में नोटिस (इश्तहार) के एक माह के भीतर सुबह 10.00 से सायं 5.00 बजे तक अपनी आपत्ति दर्ज करवा सकता है। निर्धारित अवधि में आपत्ति न आने की सूरत में हंस राज पुत्र कर्नेल सिंह, गांव मतवाड, डाकघर भजोत्रा, उप-तहसील तेलका, तहसील सलूणी, जिला चम्बा (हि0प्र0) की पुत्री वर्षा देवी की जन्म तिथि सम्बन्धित अभिलेख में दर्ज करने के आदेश ग्राम पंचायत सचिव भजोत्रा को पारित कर दिए जाएंगे।

आज दिनांक 03-07-2026 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
उप-तहसील तेलका, जिला चम्बा (हि0प्र0)।

ब अदालत श्री डीसी राम राणा, नायब तहसीलदार व कार्यकारी दण्डाधिकारी,
उप-तहसील तेलका, जिला चम्बा, हिमाचल प्रदेश

मिसल नं0 : 42 ना0 तह0/वाचक/उप तह0/तेलका/2026-439

दिनांक : 03-07-2026

जिन्दो देवी पुत्री श्री चुहुरू राम, गांव व डाकघर सालव, तहसील सलूणी, जिला चम्बा (हि0प्र0)

वादिता।

बनाम

आम जनता एवं ग्राम पंचायत सालव, विकास खण्ड सलूणी

प्रतिवादी।

विषय.—जन्म तिथि प्रविष्ट करने बारा।

इस अदालत में प्राप्त दस्तावेज क्रमश :

1. जिला पंजीकरण (जन्म एवं मृत्यु) मुख्य चिकित्सा अधिकारी चम्बा के कार्यालय पत्र संख्या:—HFW-B&D/CMO-CBA/2026-8367 Dated 20-04-2026.

2. शपथ-पत्र

3. जन्म रिपोर्ट
4. अप्राप्यता प्रमाण-पत्र

आवेदिका जिन्दो देवी पुत्री श्री चुहरु राम, गांव व डाकघर सालव, तहसील सलूणी, जिला चम्बा (हि0प्र0) की जन्म तिथि किन्हीं कारणों से पंचायत अभिलेख में दर्ज करने से रह गई है। परिणामस्वरूप पंचायत जन्म पंजीकरण रजिस्टर में आवेदिका का जन्म दर्ज न हुआ है जो नियमानुसार अनिवार्य है। इस विषय की पुष्टि शपथ-पत्र व जारी जन्म रिपोर्ट जो जिला पंजीकरण जन्म एवं मृत्यु अधिकारी चम्बा ने अपने प्रमाण-पत्र जो दिनांक 20-04-2026 को जारी हुआ है उसमें की है।

अतः सर्वसाधारण को इस नोटिस के माध्यम से सूचित किया जाता है कि जिन्दो देवी पुत्री श्री चुहरु राम, गांव व डाकघर सालव, तहसील सलूणी, जिला चम्बा (हि0प्र0) की जन्म तिथि 02-01-1967 जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के प्रावधानों के अन्तर्गत पंचायत से सम्बन्धित अभिलेख अथवा जिला पंजीकरण (जन्म एवं मृत्यु) द्वारा अभिलेख दर्ज करने के आदेश पारित किये जाने हैं। अगर किसी भी प्रकार की कोई आपत्ति हो तो वह इस अदालत में नोटिस (इश्तहार) के एक माह के भीतर सुबह 10.00 से सायं 5.00 बजे तक अपनी आपत्ति दर्ज करवा सकता है। निर्धारित अवधि में आपत्ति न आने की सूरत में जिन्दो देवी पुत्री श्री चुहरु राम, गांव व डाकघर सालव, तहसील सलूणी, जिला चम्बा (हि0प्र0) की जन्म तिथि सम्बन्धित अभिलेख में दर्ज करने के आदेश ग्राम पंचायत सचिव सालव को पारित कर दिए जाएंगे।

आज दिनांक 12-06-2026 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित /—
सहायक समाहर्ता द्वितीय श्रेणी,
उप-तहसील तेलका, जिला चम्बा (हि0प्र0)।

**ब अदालत कार्यकारी दण्डाधिकारी बड़सर,
जिला हमीरपुर, हिमाचल प्रदेश**

श्रीमती तृप्ता देवी पुत्री स्व0 श्री सुदामा राम, निवासी गांव व डाकघर घुमारली, तहसील बड़सर, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की जेर धारा 13(3) के अंतर्गत नाम व जन्मतिथि पंजीकरण बारे।

प्रार्थिया श्रीमती तृप्ता देवी पुत्री स्व0 श्री सुदामा राम, निवासी गांव व डाकघर घुमारली, तहसील बड़सर, जिला हमीरपुर (हि0प्र0) ने अधोहस्ताक्षरी की अदालत में आवेदन पत्र मय ब्यान हल्फी इस आशय से गुजारा है कि उसका जन्म दम्पति श्री सुदामा राम व श्रीमती जानकी देवी के परिवार में दिनांक 12-06-1967 को हुआ है परन्तु उस समय अज्ञानतावश उसके नाम व जन्मतिथि का पंजीकरण ग्राम पंचायत कलौहण के अभिलेख में दर्ज न करवाया गया है। प्रार्थिया का आवेदन है कि सचिव ग्राम पंचायत कलौहण को उसके नाम व जन्म तिथि पंजीकरण बारे आदेश दिये जाएं।

अतः इस सरकारी इश्तहार/गज़ट द्वारा सर्वसाधारण को सूचित किया जाता है कि किसी को भी श्रीमती तृप्ता देवी पुत्री स्व0 श्री सुदामा राम के नाम एवं जन्मतिथि 12-06-1967 के पंजीकरण बारे एतराज हो तो वह अपना उजर अधोहस्ताक्षरी की अदालत/कार्यालय बड़सर में किसी भी कार्यदिवस को असालतन या

वकालतन दिनांक 31-07-2026 से पूर्व कर सकता है। उक्त वर्णित दिनांक के उपरांत पेश कोई भी एतराज मान्य नहीं होगा व आवेदन पत्र पर नियमानुसार एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 02-07-2026 को मेरे हस्ताक्षर व मोहर कार्यालय द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी बड़सर,
जिला हमीरपुर (हि0प्र0)।

**ब अदालत तहसीलदार नादौन एवं सहायक समाहर्ता प्रथम श्रेणी, नादौन,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)**

आगामी सुनवाई : 27-07-2026

श्रीमती अमरो देवी पुत्री वालू राम, निवासी महाल व डाकघर वसारल, तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती अमरो देवी पुत्री वालू राम, निवासी महाल व डाकघर वसारल, तहसील नादौन, जिला हमीरपुर (हि0प्र0) का आवेदन पत्र समस्त रिकॉर्ड व शपथ पत्र सहित इस कार्यालय में प्राप्त हुआ है जिसमें उल्लेख है कि उसकी जन्म तिथि 15-05-1956 ग्राम पंचायत वसारल के रिकॉर्ड में दर्ज न करवा सका है तथा अब उक्त जन्म तिथि 15-05-1956 को सम्बन्धित ग्राम पंचायत में दर्ज करवाना चाहती है।

अतः इस इशतहार द्वारा आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त अमरो देवी की जन्म तिथि 15-5-1956 को ग्राम पंचायत वसारल में दर्ज करने बारे कोई आपत्ति हो तो वह असालतन या वकालतन दिनांक 27-07-2026 को तहसील नादौन जिला हमीरपुर को दोपहर 2.00 बजे उपस्थित होकर अपना उजर पेश कर सकता है। कोई भी उजर/एतराज न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर आगामी कार्यवाही की जाएगी एवं श्रीमती अमरो देवी पुत्री वालू राम की जन्म तिथि 15-5-1956 को ग्राम पंचायत वसारल में दर्ज करने के आदेश नियमानुसार पारित कर दिए जाएंगे।

यह इशतहार मोहर अदालत व मेरे हस्ताक्षर से आज दिनांक 06-07-2026 को जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता प्रथम श्रेणी, नादौन,
तहसील नादौन, जिला हमीरपुर (हि0प्र0)।

ब अदालत तहसीलदार एवं सहायक समाहर्ता, द्वितीय श्रेणी थुरल, जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : दुरुस्ती नाम

तारीख पेशी : 30-07-2026

श्रीमती वीना देवी पुत्री रणिया उपनाम रण सिंह, निवासी महाल धनियारा, डाकघर डूहक, तहसील थुरल, जिला कांगड़ा (हि0प्र0) प्रार्थिया।

आम जनता

प्रतिवादी।

विषय.—प्रार्थना—पत्र दुरुस्ती नाम राजस्व अभिलेख महाल धनियारा, मौजा डूहक तहसील थुरल, जिला कांगड़ा, हि0प्र0।

इश्तहार मुश्री/मुनादी।

श्रीमती वीना देवी पुत्री रणिया उपनाम रण सिंह, निवासी महाल धनियारा, डाकघर डूहक, तहसील थुरल, जिला कांगड़ा (हि0प्र0) ने एक प्रार्थना—पत्र मय शपथ पत्र पीठासीन अधिकारी के समक्ष प्रस्तुत करते हुए अनुरोध किया है कि उसका नाम आधार कार्ड, राशन कार्ड, पेन कार्ड व अन्य दस्तावेजों में वीना देवी पुत्री रणिया उपनाम रण सिंह दर्ज है व उसका विख्यात सही नाम भी वीना देवी पुत्री रणिया उपनाम रण सिंह ही है। परन्तु राजस्व अभिलेख महाल धनियारा, तहसील थुरल में उसका नाम दीनो देवी पुत्री रणिया उपनाम रण सिंह गलत दर्ज हो गया है। अतः प्रार्थिया अब अपने नाम की राजस्व अभिलेख महाल धनियारा मौजा व तहसील थुरल में दुरुस्ती करवा करके दीनो देवी पुत्री रणिया उपनाम रण सिंह के बजाए वीना देवी पुत्री रणिया उपनाम रण सिंह करवाना चाहती है।

अतः प्रार्थिया का आवेदन स्वीकार करते हुए इस मुश्री/मुनादी चस्पांगी के माध्यम से आम जनता को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त प्रार्थिया के नाम की राजस्व अभिलेख महाल धनियारा, तहसील थुरल में दीनो देवी पुत्री रणिया उपनाम रण सिंह के बजाए वीना देवी पुत्री रणिया उपनाम रण सिंह दर्ज करवाने बारे किसी को किसी भी किस्म की आपत्ति या उजर हो तो वह तारीख पेशी 30-07-2026 को असाततन या वकालतन हाजिर अदालत होकर अपना उजर पेश कर सकता है। अन्यथा बाद तारीख पेशी किसी किस्म का उजर/एतराज नहीं सुना जावेगा व नाम दुरुस्ती के आदेश पारित कर दिए जाएंगे।

यह इश्तहार आज दिनांक 30-06-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—

सहायक समाहर्ता द्वितीय श्रेणी थुरल,
जिला कांगड़ा (हि0प्र0)।

समक्ष नायब तहसीलदार एवं सहायक समाहर्ता द्वितीय श्रेणी, तहसील बड़ोह,
जिला कांगड़ा (हि0प्र0)

मिसल नं0 : 821872/2026

तारीख मजरुआ : 27-06-2026

तारीख पेशी : 04-08-2026

श्री जितेन्द्र सिंह पुत्र प्रभात सिंह पुत्र रघुवीर सिंह, निवासी महाल चनौरकड़, मौजा खर्ट, तहसील बड़ोह, जिला कांगड़ा (हि0प्र0) प्रार्थी।

बनाम

आम जनता

फरीकदोयम।

दरखास्त बाबत नाम दुरुस्ती।

श्री जितेन्द्र सिंह पुत्र प्रभात सिंह पुत्र रघुवीर सिंह, निवासी महाल चनौरकड़, मौजा खर्ट, तहसील बड़ोह, जिला कांगड़ा, हि0प्र0 ने इस अदालत में दिनांक 27-06-2026 को प्रार्थना—पत्र प्रस्तुत करते हुए अपने प्रार्थना—पत्र में निवेदन किया है कि प्रार्थी का वास्तविक नाम जितेन्द्र सिंह है, परन्तु प्रार्थी का नाम राजस्व अभिलेख महाल चनौरकड़ में जितेन्द्र कुमार दर्ज हो चुका है, जोकि गलत दर्ज हुआ है। प्रार्थी ने अपने

प्रार्थना—पत्र के समर्थन में आवाहन पत्र तलबाना, नकल जमाबंदी, स्व घोषणा पत्र, परिवार नकल, शिक्षा प्रमाण पत्र व आधार कार्ड साथ संलग्न कर रखे हैं। अब प्रार्थी ने अपने नाम की दुरुस्ती के आदेश पारित करने हेतु आग्रह किया है।

अतः इस इशतहार के माध्यम से सर्वसाधारण आम जनता को सूचित किया जाता है कि किसी भी व्यक्ति को राजस्व अभिलेख महाल चनौरकड़ में प्रार्थी का नाम जितेन्द्र कुमार के स्थान पर जितेन्द्र सिंह पुत्र प्रभात सिंह पुत्र रघुवीर सिंह, निवासी महाल चनौरकड़, मौजा खर्ट, तहसील बड़ोह, जिला कांगड़ा, हि0प्र0 के नाम दुरुस्ती करने बारे कोई उजर/एतराज हो तो वह असालतन या वकालतन तारीख पेशी 04-08-2026 को 10.00 बजे इस अदालत में हाजिर होकर अपना उजर/एतराज पेश कर सकता है। बसूरत गैरहाजिर एकतरफा कार्यवाही अमल में लाई जाएगी और नाम दुरुस्ती दर्ज करने के आदेश पारित कर दिए जाएंगे।

यह इशतहार आज दिनांक 01-07-2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ है।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
बड़ोह, जिला कांगड़ा (हि0प्र0)।

**In the Court of Sh. Nishant Kumar, H.A.S Marriage Officer-cum-Sub-Divisional
Magistrate, Kullu, District Kullu (H.P.)**

1. Tenzin Mipham s/o Sh. Pasang Tsering, r/o C-120, Tibetan Palrabling Settlement Dobhi, P.O. Dobhi, Tehsil and Distt. Kullu.

2. Tseriing Wargmo Lama d/o Tsering Lama, r/o 1009-21 Maynar Ave Toronto, ONM6K 2Z8, Canada.
..Applicants.

Versus

General Public

Subject.—Proclamation for the registration of marriage under section 15 of Special Marriage Act, 1954.

Tenzin Mipham and Tseriing Wargmo Lama filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 25-05-2026 and they are living as husband and wife since then, hence their marriage may be registered under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 04-08-2026. The objection received after 04-08-2026 will not be entertained and marriage will be registered accordingly.

Issued today on 03-07-2026 under my hand and seal of the court.

Seal.

Sd/-
Marriage Officer-cum-Sub-Divisional Magistrate,
Kullu, District Kullu (H.P.).

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate,
Anni, District Kullu (H.P.)**

1. Sh. Rahul s/o Sh. Ranjeet Singh, r/o Village Runa, P.O. & Tehsil Anni, District Kullu, (H.P.).

2. Miss Nikita d/o Sh. Hukam Singh, r/o Village Kamand, P.O. Dyaar, Tehsil Bhuntar, District Kullu (H.P.) . *Applicants.*

Versus

General Public

. *Respondent.*

Subject.—Notice under section 5 of the Special Marriage Act, 1954.

Whereas, the applicants have moved an application in the court of the undersigned accompanying affidavits for registration of their intended marriage to be solemnized as per Hindu law and rituals.

Therefore, the general public is informed through this notice that if anyone have any objection regarding of marriage of Sh. Rahul and Nikita he/she/they may file his/her/their objection on or before 04-08-2026 in the office of the undersigned.

In case no objection is filed *ex-parte* order will be passed for registration of the marriage.

Issued under my hand and seal today on 03-07-2026.

Seal.

Sd/-
Marriage Officer-cum-
Sub Divisional Magistrate,
Anni District Kullu (H.P.).

कार्यालय तहसील मनाली, जिला कुल्लू हिमाचल प्रदेश

केस नं० : 16 / NT/C/2026

दायर तारीख : 20-04-2026

तारीख फैसला : 3-07-2026

योग राज पुत्र ओतू राम

बनाम

आम जनता

विषय.—प्रकाशन इश्तहार।

इस कार्यालय में श्री योग राज पुत्र श्री ओतू राम, निवासी गांव व डाकघर करजां, तहसील मनाली, जिला कुल्लू (हि०प्र०) ने राजस्व रिकार्ड अभिलेख में अपने नाम दुरुस्ती के लिए आवेदन प्रस्तुत किया है। श्री योग राज पुत्र श्री ओतू राम ने नकल जमाबंदी महाल गोजरा पटवार वृत्त वरशाई, मैट्रिक प्रमाण पत्र, नकल परिवार रजिस्टर, शपथ पत्र व रिपोर्ट पटवारी पटवार वृत्त वरशाई संलग्न की है। जिसके अनुसार आवेदक का नाम श्री योग राम पुत्र ओतू राम दर्ज है। मामले को छानबीन हेतु क्षेत्रीय राजस्व अभिकरण को भेजा गया था

तथा मुताबिक रिपोर्ट पटवारी पटवार वृत्त वरशाई के पाया गया कि महाल हरिपुर के खाता 76/140, 359/531 महाल करजां के खाता खतौनी नं० 17/23 व महाल सोयल के खाता खतौनी नं० 92/134, 244/328 के राजस्व अभिलेख में जोग राज पुत्र ओतू दर्ज राजस्व कागजात माल है। जिसे अब दुरुस्त करवाने के आदेश फरमाये जावें।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि यदि उपरोक्त श्री ओतू राम निवासी गांव व डाकघर करजां, तहसील मनाली, जिला कुल्लू (हि०प्र०) के नाम की दुरुस्ती बारे किसी को कोई आपत्ति हो तो वह दिनांक 03-08-2026 को या इससे पूर्व अदालत हजा करवा सकता है। यदि नाम दुरुस्ती करने के बारे आपत्ति प्राप्त न हुई तो यह समझा जाएगा कि नाम दुरुस्ती करने बारे किसी को कोई एतराज न है तथा नाम दर्ज करने बारे आदेश पारित कर दिए जाएंगे।

आज दिनांक 03-07-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील मनाली, जिला कुल्लू (हि०प्र०)।

कार्यालय तहसील मनाली, जिला कुल्लू हिमाचल प्रदेश

केस नं० : 15/NT/C/2026

दायर तारीख : 20-04-2026

तारीख फैसला : 3-07-2026

शाऊणी देवी पुत्री पुन्नू हाल पत्नी रेवत राम

बनाम

आम जनता

विषय.—प्रकाशन इशतहार।

इस कार्यालय में श्रीमती शाऊणी देवी पुत्री पुन्नू हाल पत्नी रेवत राम, निवासी गृह संख्या 136, वार्ड नं० 2, गांव थरमाहण, डाकघर नेऊली, तहसील व जिला कुल्लू (हि०प्र०) ने राजस्व रिकार्ड अभिलेख में अपने नाम दुरुस्ती के लिए आवेदन प्रस्तुत किया है। श्रीमती शाऊणी देवी ने नकल जमाबंदी महाल गोजरा पटवार वृत्त खखनाल, जन्म प्रमाण पत्र, शजरा नस्ब महाल गोजरा, नकल परिवार रजिस्टर, शपथ पत्र व रिपोर्ट पटवारी पटवार वृत्त खखनाल संलग्न की है। जिसके अनुसार आवेदिका का नाम श्रीमती शाऊणी देवी पुत्री पुन्नू दर्ज है। मामले को छानबीन हेतु क्षेत्रीय राजस्व अभिकरण को भेजा गया था तथा मुताबिक रिपोर्ट पटवारी पटवार वृत्त खखनाल के पाया गया कि महाल गोजरा के राजस्व अभिलेख में श्रीमती शाऊणी देवी पुत्री पुन्नू राजस्व कागजात माल है। जिसे अब दुरुस्त करवाने के आदेश फरमाये जावें।

अतः सर्वसाधारण को इस इशतहार द्वारा सूचित किया जाता है कि यदि उपरोक्त आवेदिका पुन्नू हाल पत्नी रेवत राम, निवासी गृह संख्या 136, वार्ड नं० 2, गांव थरमाहण, डाकघर नेऊली, तहसील व जिला कुल्लू (हि०प्र०) के नाम की दुरुस्ती बारे किसी को कोई आपत्ति हो तो वह दिनांक 03-08-2026 को या इससे पूर्व अदालत हजा करवा सकता है। यदि नाम दुरुस्ती करने के बारे आपत्ति प्राप्त न हुई तो यह समझा जाएगा कि नाम दुरुस्ती करने बारे किसी को कोई एतराज न है तथा नाम दर्ज करने बारे आदेश पारित कर दिए जाएंगे।

आज दिनांक 03-07-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील मनाली, जिला कुल्लू (हि०प्र०)।

In the Court of Sub-Divisional Magistrate, Karsog, District Mandi (H.P.)

In the matter of :

Smt. Kanika d/o Sh. Het Ram, at present w/o Sh. Kirat Ram, r/o Village Bag-Shalana, P.O. & Tehsil Karsog, District Mandi (H.P.) . . *Applicant.*

Versus

General Public

. . *Respondent.*

PROCLAMATION REGARDING CORRECTION OF DATE OF BIRTH

Whereas, the above named applicant has submitted an application duly supported by an affidavit alongwith enclosures before the undersigned, seeking correction of her Date of Birth in the record of Aadhar Card (bearing No. 2857 1370 6034), from 01-01-2009 to 21-03-2007 as per the record of her Birth Certificate, School Certificate and Pariwar Nakal.

And whereas, the applicant has claimed that her date of birth has been wrongly recorded as 01-01-2009 in the Aadhar record, whereas her correct date of birth is 21-03-2007 as mentioned in her Birth Certificate, School records and Pariwar Nakal issued by Gram Panchayat Mumail, Tehsil Karsog, District Mandi (H.P.).

Now, therefore, objections are invited from the general public through this publication that if any person having any objection to the proposed correction of the applicant's Date of Birth from 01-01-2009 to 21-03-2007 may file such objection before this Court on or before 23-07-2026, either in person or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued today on 24th day of June, 2026 under my hand and seal of the Court.

Seal.

Sd/-
(GAURAV MAHAJAN, H.A.S.),
Sub-Divisional Magistrate,
Karsog, Distt. Mandi (H.P.).

In the Court of Shri Chand Ram Kashyap, Executive Magistrate-cum-Naib Tehsildar, Shimla (R), District Shimla (H.P.)

Smt. Sunita Devi d/o Sh. Sant Ram, r/o Village & P.O. Nehra, Tehsil & Distt. Shimla Himachal Pradesh.

Versus

General Public

. . *Respondent.*

Whereas, Smt. Sunita Devi d/o Sh. Sant Ram, r/o Village & P.O. Nehra, Tehsil & Distt. Shimla, Himachal Pradesh has filed an application alongwith affidavit in the court of undersigned

under section 13(3) of the Birth & Death Registration Act, 1969 to enter the date of birth of her named Smt. Sunita Devi d/o Sh. Sant Ram r/o Village & P.O. Nehra, Tehsil & Distt. Shimla, Himachal Pradesh.

In the Secy,-cum-Registrar (Birth & Death), Gram Panchayat Ganewag, Tehsil and District Shimla.

Sl. No.	Name of the family members	Relation	Date of Birth
1.	Smt. Sunita Devi	Self	10-03-1977

Hence, this proclamation is issued to the general public if they have any objection/claim regarding date of birth of above named in to the Secy,-cum-Registrar, (Birth & Death), Gram Panchayat Ganewag, Tehsil and District Shimla (H.P.) may file their claims/objections on or before one month of publication of this notice in Govt. Gazette, in this court failing which necessary orders will be passed.

Issued today on 03-07-2026 under my signature and seal of the court.

Seal.

Sd/-

*Executive Magistrate cum-Naib Tehsildar,
Shimla (R), District Shimla (H.P.).*

**In the Court of Sh. Dharmesh Kumar, HAS, Sub-Divisional Magistrate, Rohru,
District Shimla (H.P.)**

In the matter of :

Sh. Tula Ram Gharti Magar s/o Sh. Bhim Bahadur, r/o Village & P.O. Mandhole, Tehsil Jubbal, Distt. Shimla (H.P.) . . Applicant.

Versus

General Public

. . Respondent.

Subject.—Application Under Section 13(3) of the birth & Death Registration Act, 1969.

Whereas, Sh. Tula Ram Gharti Magar s/o Sh. Bhim Bahadur, r/o Village & P.O. Mandhole, Tehsil Jubbal, Distt. Shimla (H.P.) has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter Date of Birth of his son Aarush Gharti Magar (25-05-2017) in the record of Birth Register, of Civil Hospital Rohru.

Now, therefore, objection are invited from the general public, that if anyone has any objection regarding to enter the Date of Birth of Aarush Gharti Magar they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 06 July, 2026.

Seal.

Sd/-
(SH. DHARMESH KUMAR, HAS),
Sub-Divisional Magistrate,
Rohru, District Shimla (H.P.).

**In the Court of Sh. Dharmesh Kumar, HAS, Sub-Divisional Magistrate, Rohru,
District Shimla (H.P.)**

In the matter of :

Miss Sapna d/o Sh. Khurshi Ram, r/o V.P.O. Khashdhar, Tehsil Chirgaon, Distt. Shimla,
Himachal Pradesh. . . *Applicant.*

Versus

General Public

. . . *Respondent.*

Subject.—Application Under Section 13(3) of the birth & Death Registration Act, 1969.

Whereas, Miss Sapna d/o Sh. Khurshi Ram, r/o V.P.O. Khashdhar, Tehsil Chirgaon, Distt. Shimla Himachal Pradesh has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter Date of Birth of herself (12-02-2005) in the record of Birth Register, Gram Panchayat Khashdhar.

Now, therefore, objection are invited from the general public, that if anyone has any objection regarding to enter the Date of Birth of Sapna (12-02-2005) they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 06 July, 2026.

Seal.

Sd/-
(SH. DHARMESH KUMAR, HAS),
Sub-Divisional Magistrate,
Rohru, District Shimla (H.P.).

**In the Court of Sh. Daya Nand Sharma, Executive Magistrate, Rohru,
District Shimla (H.P.)**

In the matter of :

Sh. Satya Dev s/o Sh. Ganga Ram, r/o Village Bijori, P.O. Seema, Tehsil Rohru, Distt. Shimla, Himachal Pradesh. . . *Applicant.*

Versus

General Public

. . Respondent.

Subject.—Application Under Section 13(3) of the birth & Death Registration Act, 1969.

Whereas, Sh. Satya Dev s/o Sh. Ganga Ram, r/o Village Bijori, P.O. Seema, Tehsil Rohru, Distt. Shimla, Himachal Pradesh has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter Date of Birth of his (02-11-2002) in the record of Birth Register, Gram Panchayat Rantari.

Now, therefore, objection are invited from the general public, that if anyone has any objection regarding to enter the Date of Birth of Mr. Ritish and Mr. Anish, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 03 July, 2026.

Seal.

Sd/-

*Executive Magistrate-cum-Naib-Tehsildar,
Rohru, District Shimla (H.P.).*

**In the Court of Sh. Daya Nand Sharma, Executive Magistrate, Rohru,
District Shimla (H.P.)**

In the matter of :

Sh. Kamal Chand s/o Sh. Sawaru Ram, r/o Village Pagas, P.O. Khangteri, Tehsil Rohru, Distt. Shimla, Himachal Pradesh. . . Applicant.

Versus

General Public

. . Respondent.

Subject.—Application Under Section 13(3) of the birth & Death Registration Act, 1969.

Whereas, Sh. Kamal Chand s/o Sh. Sawaru Ram, r/o Village Pagas, P.O. Khangteri, Tehsil Rohru, Distt. Shimla, Himachal Pradesh has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter Date of Birth of his (03-12-1975) in the record of Birth Register, Gram Panchayat Khangteri.

Now, therefore, objection are invited from the general public, that if anyone has any objection regarding to enter the Date of Birth of Sh. Kamal Chand s/o Sh. Sawaru Ram, they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 03 July, 2026.

Seal.

Sd/-

*Executive Magistrate-cum-Naib-Tehsildar,
Rohru, District Shimla (H.P.).*

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, नारग, जिला सिरमौर (हि0प्र0)

दावा सं0 : 802343 ऑफ 2026

तारीख मजरुआ : 06-05-2026

श्री बीर सिंह पुत्र स्व0 श्री बाला राम, निवासी गांव शाडिया बजोग, डाकघर शाडिया, उप-तहसील नारग, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

विषय.—प्रार्थना-पत्र अधीन धारा 35 ता 38 हि0 प्र0 भू-राजस्व अधिनियम, 1953.

श्री बीर सिंह पुत्र स्व0 श्री बाला राम, निवासी गांव शाडिया बजोग, डाकघर शाडिया, उप-तहसील नारग, जिला सिरमौर (हि0प्र0) ने इस अदालत में धारा 35 ता 38 के अन्तर्गत अपना नाम बीर सिंह दुरुस्ती करने हेतु आवेदन-पत्र गुजार रखा है कि प्रार्थी का नाम बीर सिंह है परन्तु राजस्व अभिलेख मौजा शाडिया बजोग, उप-तहसील नारग में वीर सिंह दर्ज है। अब प्रार्थी अपना नाम राजस्व अभिलेख मौजा शाडिया बजोग, उप-तहसील नारग में दुरुस्त करवा कर वीर सिंह के स्थान पर बीर सिंह दर्ज करवाना चाहता है।

अतः आम जनता को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति आम या खास को प्रार्थी का नाम राजस्व अभिलेख मौजा शाडिया बजोग में वीर सिंह के स्थान पर बीर सिंह दर्ज करने बारे किसी प्रकार का उजर एवं एतराज हो तो वह असालतन या वकालतन दिनांक 23-07-2026 को प्रातः 10.00 बजे तक अपना उजर एवं एतराज न्यायालय में पेश कर सकते हैं। गैरहाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 22-06-2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—

सहायक समाहर्ता द्वितीय श्रेणी,
उप-तहसील नारग, जिला सिरमौर (हि0प्र0)।

**Before Sh. Ram Bhaj Sharma, Executive Magistrate-cum-(Naib Tehsildar), Majra,
District Sirmaur, Himachal Pradesh**

Case No.
22/2026

Date of Institution
08-06-2026

Date of Decision
Pending for 15-07-2026

Sh. Jusf s/o Sh. Laldeen, r/o Village Gujjar Colony, P.O. Dhaulakuan, Sub-Tehsil Majra,
Distt. Sirmaur (H.P.) . . .Applicant.

Versus

General Public

. . .Respondents.

Application under section 13(3) of birth and death Registration Act, 1969.

Sh. Jusf s/o Sh. Laldeen, r/o Village Gujjar Colony, P.O. Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his daughter namely Sammi birth on 12-09-2018 at Village Gujjar Colony, P.O. Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) but her date of birth could not registered in the records of Gram Panchayat Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) within stipulated period.

Hence, he prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Dhaulakuan, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Sammi d/o Sh. Jusf & Smt. Safura Bibi, may submit their objections in writing in this court on or before 15-07-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 15th day of June, 2026.

Seal.

Sd/-
(SH. RAM BHAI SHARMA),
*Executive Magistrate-cum-(Naib Tehsildar),
Majra, District Sirmaur(H.P.).*

**Before Sh. Ram Bhaj Sharma, Executive Magistrate-cum-(Naib Tehsildar), Majra,
District Sirmaur, Himachal Pradesh**

Case No.	Date of Institution	Date of Decision
23/2026	08-06-2026	Pending for 15-07-2026

Sh. Dilshad s/o Sh. Roshan Ali, r/o Village Gujjar Colony, P.O. Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) . .Applicant.

Versus

General Public . .Respondents.

Application under section 13(3) of birth and death Registration Act, 1969.

Sh. Dilshad s/o Sh. Roshan Ali, r/o Village Gujjar Colony, P.O. Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his daughter namely Rahmat birth on 08-09-2022 at Village Gujjar Colony Dhaulakuan, P.O. Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) but her date of birth could not be registered in the records of Gram Panchayat Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) within stipulated period.

Hence, he prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Dhaulakuan, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Rahmat d/o Sh. Dilshad & Smt. Bano, may submit their objections in writing in this court on or before 15-07-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 15th day of June, 2026.

Seal.

Sd/-
(SH. RAM BHAJ SHARMA),
*Executive Magistrate-cum-(Naib Tehsildar),
Majra, District Sirmaur(H.P.).*

**Before Sh. Ram Bhaj Sharma, Executive Magistrate-cum-(Naib Tehsildar), Majra,
District Sirmaur, Himachal Pradesh**

Case No.
25/2026

Date of Institution
08-06-2026

Date of Decision
Pending for 15-07-2026

Smt. Savita Devi d/o Sh. Gopal Chand, r/o Village Parduni, P.O. Girinagar, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) . .Applicant.

Versus

General Public . .Respondents.

Application under section 13(3) of birth and death Registration Act, 1969.

Smt. Savita Devi d/o Sh. Gopal Chand, r/o Village Parduni, P.O. Girinagar, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that her birth on 14-04-1982 at Village Parduni, P.O. Girinagar, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) but her date of birth could not be registered in the records of Gram Panchayat Parduni, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) within stipulated period.

Hence, she prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Parduni, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Savita Devi d/o Sh. Gopal Chand & Smt. Vidya Devi, may submit their objections in writing in this court on or before 15-07-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 15th day of June, 2026.

Seal.

Sd/-
(SH. RAM BHAJ SHARMA),
*Executive Magistrate-cum-(Naib Tehsildar),
Majra, District Sirmaur(H.P.).*

**Before Sh. Ram Bhaj Sharma, Executive Magistrate-cum-(Naib Tehsildar), Majra,
District Sirmaur, Himachal Pradesh**

Case No. 20/2026	Date of Institution 08-06-2026	Date of Decision Pending for 15-07-2026
---------------------	-----------------------------------	--

Smt. Mangati d/o Sh. Sohan Singh, r/o Village Bharapur, P.O. Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) . .*Applicant.*

Versus

General Public . .*Respondents.*

Application under section 13(3) of birth and death Registration Act, 1969.

Smt. Mangati d/o Sh. Sohan Singh, r/o Village Bharapur, P.O. Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that her birth on 16-07-1966 at Village Bharapur, P.O. Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) but her date of birth could not be registered in the records of Gram Panchayat Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) within stipulated period.

Hence, she prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Dhaulakuan, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Mangati d/o Sh. Sohan Singh & Smt. Champa Devi, may submit their objections in writing in this court on or before 15-07-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 15th day of June, 2026.

Seal.

Sd/-
(SH. RAM BHAJ SHARMA),
*Executive Magistrate-cum-(Naib Tehsildar),
Majra, District Sirmaur(H.P.).*

**Before Sh. Ram Bhaj Sharma, Executive Magistrate-cum-(Naib Tehsildar), Majra,
District Sirmaur, Himachal Pradesh**

Case No. 21/2026	Date of Institution 08-06-2026	Date of Decision Pending for 15-07-2026
---------------------	-----------------------------------	--

Sh. Jusf s/o Sh. Laldeen, r/o Village Gujjar Colony, P.O. Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) . .*Applicant.*

Versus

Application under section 13(3) of birth and death Registration Act, 1969.

Sh. Jusf s/o Sh. Laldeen, r/o Village Gujjar Colony, P.O. Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his son namely Ramjan birth on 05-10-2021 at Village Gujjar Colony, P.O. Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) but his date of birth could not be registered in the records of Gram Panchayat Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) within stipulated period.

Hence, he prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Dhaulakuan, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Ramjan d/o Sh. Jusf & Smt. Safura Bibi, may submit their objections in writing in this court on or before 15-07-2026 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 15th day of June, 2026.

Seal.

Sd/-
(SH. RAM BHAI SHARMA),
Executive Magistrate-cum-(Naib Tehsildar),
Majra, District Sirmaur(H.P.).

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)

केस नं० : /2026

दायर तिथि

श्रीमती रीना देवी पुत्री श्री सुन्दर सिंह, निवासी बोबरी, डाकघर डाण्डाआंज, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

बनाम

आम जनता

प्रार्थना-पत्र जेरे धारा 13 (3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

प्रार्थिया श्रीमती रीना देवी पुत्री श्री सुन्दर सिंह, निवासी बोबरी, डाकघर डाण्डाआंज, तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) का एक आवेदन पत्र मुख्य रजिस्ट्रार जन्म एवं मृत्यु/मुख्य चिकित्सा अधिकारी, नाहन के पत्र एचएफडब्ल्यू-एन/एसटी/बीएण्डडी/डिलेय केसिज/2026-3416, दिनांक 03-07-2026 द्वारा अनुलग्नक क्रमशः अपना ब्यान हल्फी, दो गवाहन ब्यान हल्फी, आधार कार्ड सहित इस अदालत में प्राप्त हुआ है जिसमें प्रार्थिया द्वारा प्रार्थना की है कि उसकी स्वयं की जन्म तिथि 13-12-1981 है जिसका अज्ञानतावश प्रार्थिया की जन्म तिथि का इन्द्राज ग्राम पंचायत टोंरु डाण्डाआंज के जन्म तिथि अभिलेख में दर्ज नहीं करवा सके हैं जिसे प्रार्थिया अब दर्ज करवाना चाहती है।

अतः सर्वसाधारण को इस इश्तहार के मार्फत सूचित किया जाता है कि इस बारे यदि किसी को कोई उजर/एतराज हो तो वह दिनांक 06-08-2026 को प्रातः 11.00 बजे या इससे पूर्व किसी भी कार्य दिवस पर अदालत हजा स्थित पांवटा साहिब में असालतन या वकालतन हाजिर आकर उजर/एतराज दर्ज करवा सकता है। निर्धारित तिथि या इससे पूर्व में कोई आपत्ति प्राप्त न होने की सूरत में श्रीमती रीना देवी पुत्री श्री सुन्दर सिंह, निवासी बोबरी, डाकघर डाण्डाआंज की जन्म तिथि 13-12-1981 को तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0) के प्रकरण पर नियमानुसार कार्यवाही अमल में लाई जायेगी।

आज दिनांक 06-07-2026 को मेरे हस्ताक्षर व कार्यालय मोहर अदालत द्वारा जारी किया गया।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय श्रेणी,
तहसील पांवटा साहिब, जिला सिरमौर (हि0प्र0)।

ब अदालत नायब तहसीलदार एवम् सहायक समाहर्ता, द्वितीय वर्ग, गगरेट स्थित कलोह,
जिला ऊना (हि0प्र0)

दलजीत पुत्र श्री असमैल मुहम्मद, वासी गांव कुठेडा जसवाला, उप-तहसील गगरेट स्थित कलोह,
जिला ऊना (हि0प्र0) प्रार्थी।

बनाम

आम जनता

आवेदन पत्र राजस्व अभिलेख उप-महाल कुठेडा जसवाला उपरला बाबत दुरुस्ती अपना नाम कर्मदीन पुत्र असमैल मुहम्मद के बजाए कर्मदीन उर्फ दलजीत पुत्र असमैल मुहम्मद का इन्द्राज दुरुस्त दर्ज करने बारे।

मुश्त्री मुनादी/बनाम आम जनता

हर खास व आम कि बजरिया मुश्त्री मुनादी कर सूचित किया जाता है कि उपरोक्त वर्णित अनुवाद मुकद्दमा इस न्यायालय में जेरे समायत है जिसमें प्रार्थी दलजीत पुत्र असमैल मुहम्मद वासी गांव कुठेडा जसवाला, उप-तहसील गगरेट स्थित कलोह, जिला ऊना (हि0प्र0) ने राजस्व उप-महाल कुठेडा जसवाला उपरला में अपना नाम कर्मदीन पुत्र असमैल मुहम्मद के बजाए कर्मदीन उर्फ दलजीत पुत्र असमैल मुहम्मद का इन्द्राज दुरुस्त दर्ज करने बारे।

अतः इस मुश्त्री मुनादी द्वारा आम जनता को सूचित किया जाता है कि उक्त नाम दुरुस्ती दर्ज करने बारे यदि किसी को कोई एतराज हो तो वह असालतन या वकालतन इस अदालत में दिनांक 10-08-2026 को समय 02:00 बजे दोपहर या उससे पहले किसी भी कार्य दिवस पर अपना एतराज प्रस्तुत कर सकता है दिनांक 10-08-2026 के बाद कोई भी एतराज मान्य न होगा तथा केस पर नियमानुसार आगामी कार्यवाही अमल में लाई जाएगी।

आज दिनांक 01-07-2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित/—
सहायक समाहर्ता द्वितीय वर्ग,
गगरेट स्थित कलोह, जिला ऊना (हि0प्र0)।

CHANGE OF NAME

I, Gopal Chand Thakur aged 41 years s/o Sh. Bhoop Ram Thakur, r/o Village Shalech, P.O. Bhont, Tehsil & Distt. Shimla (H.P.) declare that I have changed the name of my daughter Vaidhta Thakur (Old Name) to Vaishnavi Thakur (New Name). All concerned please may note.

GOPAL CHAND THAKUR
*s/o Sh. Bhoop Ram Thakur,
r/o Village Shalech, P.O. Bhont,
Tehsil & Distt. Shimla (H.P.).*

CHANGE OF NAME

I, Rossani Devi w/o Sh. Parsotam Chand, r/o Village Bhatera, P.O. Jol Lambri, Tehsil Sujanpur, Distt. Hamirpur (H.P.) declare that I have changed my name from Roshni Devi to Rossani Devi. I shall be known as Rossani Devi for all purposes in future. All concerned please note.

ROSSANI DEVI
*w/o Sh. Parsotam Chand,
r/o Village Bhatera, P.O. Jol Lambri,
Tehsil Sujanpur, Distt. Hamirpur (H.P.).*

CORRECTION OF NAME

I, Chanchla Rani w/o Late Sh. Anant Ram, r/o Village Harson, P.O. Kakriar, Tehsil Hamirpur now Bamson at Tauni Devi, Distt. Hamirpur (H.P.) declare that in my Aadhar Card my name is wrongly entered as Chanchala Devi. Whereas, my correct name is Chanchla Rani. I shall be known as Chanchla Rani for all purposes in future. All concerned please note.

CHANCHLA RANI
*w/o Late Sh. Anant Ram,
r/o Village Harson, P.O. Kakriar,
Tehsil Hamirpur now Bamson at Tauni Devi,
Distt. Hamirpur (H.P.).*

CHANGE OF NAME

I, Deepak s/o Sh. Kulwant Singh, r/o Village Salhot, P.O. Sarahkar, Tehsil Hamirpur, Distt. Hamirpur (H.P.) declare that I have changed my name from Deepak Kumar to Deepak. I shall be known as Deepak for all purposes in future. All concerned please note.

DEEPAK
*s/o Sh. Kulwant Singh,
r/o Village Salhot, P.O. Sarahkar,
Tehsil Hamirpur, Distt. Hamirpur (H.P.).*

CHANGE OF NAME

I, Sarswati Devi w/o No. 1166176, L/Hav., Late Piyar Chand, r/o Village Khuthrin, P.O. Ladraur, Tehsil Bhoranj, Distt. Hamirpur (H.P.) have changed my name from Saajwati Devi to Sarswati Devi *vide* affidavit dated 03-07-2026 before Notary Public Hamirpur (H.P.).

SARSWATI DEVI
*w/o No. 1166176, L/Hav., Late Piyar Chand,
r/o Village Khuthrin, P.O. Ladraur,
Tehsil Bhoranj, Distt. Hamirpur (H.P.).*

CHANGE OF NAME

I, Sandeep s/o Sh. Mahinder Singh, Village Shalash, P.O. Pujarli No. 2, Tehsil Rohru, Distt. Shimla (H.P.) declare that name of my son "Earik Chankrola" is wrongly mentioned as "Arik Chankrola" in his Aadhar Card. Therefore, it should be changed to "Earik Chankrola" in his Aadhar Card. All concerned please note.

SANDEEP
*s/o Sh. Mahinder Singh,
Village Shalash, P.O. Pujarli No. 2,
Tehsil Rohru, Distt. Shimla (H.P.).*

CHANGE OF NAME

I, Daruao Devi w/o Late Sh. Puran Singh, r/o Village Kot, P.O. Patlander, Tehsil Sujanpur Tira, District Hamirpur (H.P.) declare that I have changed my name from Dhruba Devi to Daruao Devi. I shall be known as Daruao Devi for all purposes in future. All concerned please note.

DARUAO DEVI
*w/o Late Sh. Puran Singh,
r/o Village Kot, P.O. Patlander,
Tehsil Sujanpur Tira, District Hamirpur (H.P.).*

CHANGE OF NAME

I, Saniya Thakur w/o Sh. Saurav Singh, r/o Village Thalamber, P.O. Bherda, Tehsil Tauni Devi, Distt. Hamirpur (H.P.) declare that I have changed my name from Saniya Rauf to Saniya Thakur. I shall be known as Saniya Thakur for all purposes in future. All concerned please note.

SANIYA THAKUR
*w/o Sh. Saurav Singh,
r/o Village Thalamber, P.O. Bherda,
Tehsil Tauni Devi, Distt. Hamirpur (H.P.).*

CHANGE OF NAME

I, Nirmala Devi w/o Sh. Gagan Singh, r/o Village & Post Office Kot, Tehsil Tauni Devi, Distt. Hamirpur (H.P.) declare that I have changed my name from Nirmla Devi to Nirmala Devi for all purposes in future. All concerned please note.

NIRMALA DEVI
w/o Sh. Gagan Singh,
r/o Village & Post Office Kot,
Tehsil Tauni Devi, Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Vinta age 51 years (New Name) w/o Sh. Ram Prakash Chandel, Tehsil Kotkhai, Pali (12), Himri, Shimla (H.P.)-171 202 do hereby declare that I have changed my name from Binta Chandel (Old Name) to Vinta (New Name) for all future purposes. All concerned please may note.

VINTA
w/o Sh. Ram Prakash Chandel,
Tehsil Kotkhai, Pali (12),
Himri, Shimla (H.P.)-171 202.

CORRECTION OF NAME

I, Ram Chand s/o Sh. Raja Ram, r/o 1204/S-0, BBMB Colony, P.O. Sunder Nagar, Tehsil Sunder Nagar, Distt. Mandi (H.P.) declare that in my Aadhar Card, my name has been wrongly entered as Ram Kumar. My actual and correct name is Ram Chand.

RAM CHAND
s/o Sh. Raja Ram,
r/o 1204/S-0, BBMB Colony, P.O. Sunder Nagar,
Tehsil Sunder Nagar, Distt. Mandi (H.P.).

CHANGE OF NAME

I, Aditya s/o Sh. Dalip Chand, r/o Ward No. 5, Village Chhoyal, P.O. Khokhan, Tehsil Bhunter, Distt. Kullu (H.P.). I have changed my name from Adutya to Aditya for all future purposes. Concerned note it.

ADITYA
s/o Sh. Dalip Chand,
r/o Ward No. 5, Village Chhoyal, P.O. Khokhan,
Tehsil Bhunter, Distt. Kullu (H.P.).

CHANGE OF NAME

I, Vivek Kapoor s/o Sh. Pardhan Singh, r/o Village & P.O. Bandian Khopa, Tehsil Baijnath, Distt. Kangra (H.P.) have changed my name from Vivek to Vivek Kapoor.

VIVEK KAPOOR
*s/o Sh. Pardhan Singh,
r/o Village & P.O. Bandian Khopa,
Tehsil Baijnath, Distt. Kangra (H.P.).*

CORRECTION OF NAME

I, Ram Krishan s/o Sh. Ganga Ram, r/o Village Kuter, P.O. Bychari, Tehsil & Distt. Shimla (H.P.) declare that in my Aadhar Card, my name is wrongly entered as Shri Ram Krishan Thakur, which should be corrected as Ram Krishan. Please correct this.

RAM KRISHAN
*s/o Sh. Ganga Ram,
r/o Village Kuter, P.O. Bychari,
Tehsil & Distt. Shimla (H.P.).*

CHANGE OF NAME

I, Tenzin Yangsel s/o Sh. Phuntsok, r/o Jonang Buddhist Educational Society, Sidhpur (383), Distt. Kangra (H.P.)-176 057 declare that I have changed my name from Kunga Nyedon Gyatso to Tenzin Yangsel. All concerned please may note.

TENZIN YANGSEL
*s/o Sh. Phuntsok,
r/o Jonang Buddhist Educational Society,
Sidhpur (383), Distt. Kangra (H.P.)-176 057.*

CHANGE OF NAME

I, Pradeep Kumar s/o Sh. Bishan Ram, r/o Vill. Gohar (271), Tehsil Arki, Distt. Solan (H.P.) declare that I have changed my minor daughter's name from Kashvi to Keshavi. Please note all concerned for further.

PRADEEP KUMAR
*s/o Sh. Bishan Ram,
r/o Vill. Gohar (271),
Tehsil Arki, Distt. Solan (H.P.).*

CHANGE OF NAME

I, Geeta Devi w/o Sh. Joginder Lal, r/o Vill. Majholi, Bakhhol, Shimla (177), Kotkhai (t) (H.P.)-171 202. I have changed my name from Geeta Devi to Vidya (Hindi name विद्या). Please note all concerned for further.

GEETA DEVI
w/o Sh. Joginder Lal,
r/o Vill. Majholi, Bakhhol, Shimla (177),
Kotkhai (t) (H.P.)-171 202.

CHANGE OF NAME

I, Moti Lal s/o Sh. Dhani Ram, r/o Vill. Kaleyon Pab (38) Kotla Bangi, Sirmaur, Rajgarh (H.P.) declare that I have changed my minor daughter's name from Baby One of Reeta to Anvi Verma. Please note all concerned for further.

MOTI LAL
s/o Sh. Dhani Ram,
r/o Vill. Kaleyon Pab (38) Kotla Bangi,
Sirmaur, Rajgarh (H.P.).

CHANGE OF NAME

I, Banti Devi w/o Sh. Surender Kumar, r/o Vill. Kalyanpur (365), P.O. Shehrol, Distt. Solan (H.P.) declare that I have changed my minor son's name from Navneet to Navneet Bansal. Please note all concerned for further.

BANTI DEVI
w/o Sh. Surender Kumar,
r/o Vill. Kalyanpur (365),
P.O. Shehrol, Distt. Solan (H.P.).

CHANGE OF NAME

I, Vijay Kumar s/o Sh. Nand Lal, r/o Vill. Chounda Di Reh, P.O. Tundi, Tehsil Sihunta, Distt. Chamba (H.P.) declare that I have changed my minor son's name from Sangharsh Kaushal to Samar Kaushal. He shall be known as Samar Kaushal for all purposes in future. All concerned please note.

VIJAY KUMAR
s/o Sh. Nand Lal,
r/o Vill. Chounda Di Reh, P.O. Tundi,
Tehsil Sihunta, Distt. Chamba (H.P.).

CHANGE OF NAME

I, Vishnu s/o Sh. Gigad, r/o Vill. Chaplah, P.O. Sarahan, Tehsil and Distt. Chamba (H.P.) declare that in my Aadhar Card bearing No. 7637 8345 5918, my name is wrongly entered as Visho. Whereas, my correct name is Vishnu. I shall be known as Vishnu for all purposes in future. All concerned please note.

VISHNU
s/o Sh. Gigad,
r/o Vill. Chaplah, P.O. Sarahan,
Tehsil and Distt. Chamba (H.P.).

CHANGE OF NAME

I, Subhash Chand Rana s/o Late Sh. Sidhu Ram Rana, r/o Ward No. 01, Vill. Kunsal, P.O. Thara, Tehsil Baijnath, Distt. Kangra (H.P.) declare that I have changed my name from Subhash Chand Rana to Col Subhash Chand Rana, Kirti Chakra.

SUBHASH CHAND RANA
s/o Late Sh. Sidhu Ram Rana,
r/o Ward No. 01, Vill. Kunsal, P.O. Thara,
Tehsil Baijnath, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Ichchhiya Devi w/o Sh. Maan Singh, r/o Vill. Jassur, P.O. Samote, Tehsil Sihunta, Distt. Chamba (H.P.) declare that I have changed my name from Ichaya Devi to Ichchhiya Devi. I shall be known as Ichchhiya Devi for all purposes in future. All concerned please note.

ICHCHHIYA DEVI
w/o Sh. Maan Singh,
r/o Vill. Jassur, P.O. Samote,
Tehsil Sihunta, Distt. Chamba (H.P.).

CHANGE OF NAME

I, Lajeshwari w/o Sh. Reb Singh, r/o Galiog, P.O. Pressi, Sub-Tehsil Nihri, Galiog (86), Pressi, Distt. Mandi (H.P.) declare that in Aadhar Card of my minor daughter having number 9187 8323 8696, her name is wrongly entered as Yaumani d/o Lajeshwari. Whereas, her correct name is Yamini Bhardwaj. All concerned please note.

LAJESHWARI
w/o Sh. Reb Singh,
r/o Galiog, P.O. Pressi, Sub-Tehsil Nihri,
Galiog (86), Pressi, Distt. Mandi (H.P.).

CHANGE OF NAME

I, Sanjeev Kumar s/o Sh. Thakar Dass, r/o V.P.O. Ratti, Tehsil Balh Ratti (193), P.O. Ratti, Distt. Mandi (H.P.) declare that I have changed my minor son's name Vansh to Vansh Chaudhary. He shall be known as Vansh Chaudhary for all purposes in future. All concerned please note.

SANJEEV KUMAR
s/o Sh. Thakar Dass,
r/o V.P.O. Ratti,
Tehsil Balh Ratti (193),
P.O. Ratti, Distt. Mandi (H.P.).

CHANGE OF NAME

I, Keshvi Devi w/o Sh. Dhmeshar, r/o Post Office Kamand, Tehsil Sadar, Khanahr (394), Distt. Mandi (H.P.) declare that my correct name is Keshvi Devi and wrongly recorded in my Aadhar Card No. 7081 2658 6757 and PAN No. FKLPK6961E as Kesari. All concerned please note.

KESHVI DEVI
w/o Sh. Dhmeshar,
r/o Post Office Kamand,
Tehsil Sadar, Khanahr (394),
Distt. Mandi (H.P.).

CHANGE OF NAME

I, Bimla Devi w/o Sh. Nihalu, r/o Tehsil Sarkaghat, Thona (329), Thona, Distt. Mandi (H.P.) declare that my correct name is Bimla Devi and wrongly recorded in my Aadhar Card No. 8010 0558 1677 as Urmila Devi. All concerned please note.

BIMLA DEVI
w/o Sh. Nihalu,
r/o Tehsil Sarkaghat, Thona (329),
Thona, Distt. Mandi (H.P.).

CHANGE OF NAME

I, Irfan s/o Sh. Mohammad Shamim, r/o 371/12 Ram Nagar, P.O. Mandi, Mandi, P.O. Mandi, Distt. Mandi (H.P.) declare that my correct name is Irfan and wrongly recorded in my Aadhar No. 2317 3170 2595 as Shahil Alam. All concerned please note.

IRFAN
s/o Sh. Mohammad Shamim,
r/o 371/12 Ram Nagar, P.O. Mandi,
Mandi, P.O. Mandi, Distt. Mandi (H.P.).

CHANGE OF NAME

I, Narinder Sharma s/o Bala Nand Sharma, Village Barog, P.O. Himri (11), Kotkhai, Distt. Shimla (H.P.)-171 202 declare that I have changed my minor daughter's name from Shavy Sharma (old name) to Shaivi Sharma (new name). All concerned please note.

NARINDER SHARMA
s/o Bala Nand Sharma,
Village Barog, P.O. Himri (11),
Kotkhai, Distt. Shimla (H.P.)-171 202.

CHANGE OF NAME

I, Ranjna Devi w/o Sh. Narinder Sharma, Village Barog, P.O. Himri (11), Kotkhai, Distt. Shimla (H.P.)-171 202 declare that I have changed my minor daughter's name from Shavy Sharma (old name) to Shaivi Sharma (new name). All concerned please note.

RANJNA DEVI
w/o Sh. Narinder Sharma,
Village Barog, P.O. Himri (11),
Kotkhai, Distt. Shimla (H.P.)-171 202 .

CHANGE OF NAME

I, Anu w/o Sh. Gopal, Pungrish (127), Kotkhai, Shimla, Kotkhai, Himachal Pradesh-171 202 do hereby declare that I have changed my minor daughter's name from Tanya (old name) to Tanya Giri (new name). All concerned please may note.

ANU
w/o Sh. Gopal, Pungrish,
(127), Kotkhai, Shimla,
Kotkhai, Himachal Pradesh-171 202.

CHANGE OF NAME

I, Jai Lal s/o Sh. Dhiru Ram, Village Pallon, P.O. Irra, Jhandua (142), Shimla, Himachal Pradesh-171 210 declare that I have changed my minor son's name from Rishav (old name) to Rishabh (new name). All concerned please note.

JAI LAL
s/o Sh. Dhiru Ram,
Village Pallon, P.O. Irra, Jhandua (142),
Shimla, Himachal Pradesh-171 210.

CHANGE OF NAME

I, Rajeeb Khatari (new name) c/o Naresh, Shobha Ram Building, New Shimla, Shimla Urban (t), P.O. Kasumpti, Distt. Shimla, Himachal Pradesh-171 009 declare that I have changed my name from Rajeeb (old name) to Rajeeb Khatari (new name). All concerned please may note.

RAJEEB KHATARI

*c/o Naresh,
Shobha Ram Building, New Shimla,
Shimla Urban(t), P.O. Kasumpti,
Distt. Shimla, Himachal Pradesh-171 009.*

CHANGE OF NAME

I, Resi Devi aged 78 years (new name) w/o Sh. Mohan Lal, Hari Om Niwas Bhattakuffer, Chamiana (372), Shimla, Himachal Pradesh-171 006 do hereby declare that I have changed my name from Reso Devi (old name) to Resi Devi (new name) for all future purposes. All concerned please may note.

RESI DEVI

*w/o Sh. Mohan Lal,
Hari Om Niwas Bhattakuffer, Chamiana (372),
Shimla, Himachal Pradesh-171 006.*

CHANGE OF NAME

I, Seema Devi d/o Sh. Khem Raj, r/o Hotel Marina Set No. 5, Near H.P. High Court, Tehsil and Distt. Shimla (H.P.) declare that I have changed my name from Seema Devi to Vaishnavi Thakur. All concerned please may note.

SEEMA DEVI

*d/o Sh. Khem Raj,
r/o Hotel Marina Set No. 5,
Near H.P. High Court,
Tehsil and Distt. Shimla (H.P.).*

CHANGE OF NAME

I, Shyama Devi w/o Sh. Sahi Ram, r/o Village Pawri, P.O. Shri Kyari, Tehsil Shillai, Distt. Sirmaur (H.P.) declare that my name is wrongly entered as Shama Devi in my Aadhar Card No. 6161 1527 3596. My correct name is Shyama Devi as per my birth certificate. Both names belong to one and the same person.

SHYAMA DEVI

*w/o Sh. Sahi Ram,
r/o Village Pawri, P.O. Shri Kyari,
Tehsil Shillai, Distt. Sirmaur (H.P.).*

CHANGE OF NAME

I, Mayak Chauhan s/o Sh. Ishwar Dutt, r/o Village Piyad Banoh (443), Tehsil Arki, Distt. Solan (H.P.) declare that I have changed my name from Mayak Chauhan to Mayank Chauhan. Please note all concerned for further.

MAYAK CHAUHAN
s/o Sh. Ishwar Dutt,
r/o Village Piyad Banoh (443),
Tehsil Arki, Distt. Solan (H.P.).

CHANGE OF NAME

I, Shalvi Mahajan d/o Sh. Anil Kumar Mahajan, w/o Sh. Ashish Sawal, r/o Ashish Bhawan, Airport Road, Totu, Shimla Urban (T) (H.P.)-171 011 declare that I have changed my name from Shalvi Mahajan to Shalvi Mahajan Sawal. Please note all concerned for further.

SHALVI MAHAJAN
d/o Sh. Anil Kumar Mahajan,
w/o Sh. Ashish Sawal,
r/o Ashish Bhawan, Airport Road,
Totu, Shimla Urban(T) (H.P.)-171 011.

PRINTING & STATIONERY DEPARTMENT**NOTIFICATION**

Shimla-2 the 10th July, 2026

No. Mudran-B(9)-1/2015-Part-I.—On the recommendation of the Departmental Promotion Committee, the Governor, Himachal Pradesh is pleased to order the promotion of Shri Daya Nand, General Foreman, Class-III. (Non-Gazetted) as Assistant Controller (Printing) Class-I (Gazetted) in the pay Level-16 *i.e.* Rs. 48700-154300/- in the Department of Printing & Stationery (H.P.) on regular basis, with immediate effect.

He shall be entitled to exercise option for fixation of pay under the provisions of FR-22, within a period of one month from the date of issue of this Notification.

The Governor, Himachal Pradesh is further pleased to order the posting of Shri Daya Nand, General Foreman on his promotion as Assistant Controller (Printing), Class-I (Gazetted) in O/o Controller, Printing & Stationery, Shimla-5 against vacancy. He is directed to join his duties immediately and submit joining report to this department.

By order,

Sd/-
(PRIYANKA BASU INGTY),
Secretary (P&S).

